

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
UDYOG BHAWAN, NEW DELHI

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Policy Circular No. 17 (RE-06)/2004-2009

Dated : 24 August, 2006

To

All Regional Authorities
All Officers of Hqrs.

Subject : - Transferable DFIA – Endorsement of the names of supporting manufacturers – Clarification regarding.

Representations have been received from exporting community pointing out that some Regional Authorities are insisting for submission of SSI/Central Excise Registration Certificates of supporting manufacturers / jobbers at the time of redemption/issue of EODC in respect of DFIA's, even in cases where the export obligation has already been fulfilled. Attention is invited to provision contained in Paragraph 4.16 of the Handbook of Procedures, Vo.I which lays down the procedure for availing the facility of supporting manufacturers / jobbers in case of DFIA/Advance Authorisation holders. This procedure is mandatory in case of users of Actual User DFIA / Advance Authorisation for imports. However, in cases where the exporter seeks redemption and transferability of DFIA on completion of stipulated E.O. (post export DFIA), documentary evidences such as SSI / Central Excise Registration of supporting manufacturer / jobber may not be insisted upon.

2. This issues with the approval of DGFT.

Sd/-
(Tapan Mazumder)
Jt. Director General of Foreign Trade

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